

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 730
TO BE ANSWERED ON 20.07.2017

FACILITIES TO MGNREGS WORKERS

730. SHRIMATI KOTHAPALLI GEETHA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government is linking agriculture with rural wage income scheme after the recommendation of NITI Aayog in Andhra Pradesh and if so, the details thereof;
- (b) whether Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) workers are not getting proper facilities and lack quality and if so, the details thereof and the reasons therefor;
- (c) whether the workers are not getting their wages within the stipulated time of 15 days of work in Andhra Pradesh and if so, the details thereof and the reasons therefor;
- (d) whether the Government is aware that in the schools, there are no special kitchen rooms to prepare mid day meals and hence, proposes to construct/set up kitchen rooms with MGNREGS funds, to prepare the hygienic food in safe and clean areas; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a): One of the objectives of the Act is to strengthen the livelihood resource base of the rural poor through creation of productive assets of prescribed quality and durability. There is a provision under Schedule-I of MGNREGA Act, 2005 for improving productivity of lands through land development and by providing suitable infrastructure for irrigation including dug wells, farm ponds and other water harvesting structures, works for promoting agricultural productivity by creating durable infrastructure including pucca storage facilities for agricultural produce for the vulnerable households specified in Schedule I of the Act.

Provision has been made that at least 60% of the works to be taken up in a district in terms of cost under MGNREGA shall be for creation of productive assets directly linked to agriculture and allied activities through development of land, water and trees. During the last FY 2016-17, around 62% of works in terms of cost were related to Agriculture and Allied activities in Andhra Pradesh.

(b): The workers employed under MGNREGS are entitled to such facilities as specified in Schedule II of the MGNREGA. As MGNREGS is implemented by the State Government, responsibility to provide the required facilities to the workers rest with them.

(c): Payment of wages is made based on the measurements of the work done. Under the programme, 96% of wage payments are electronically credited into the accounts of the workers. National Electronic Fund Management System (NeFMS) has been introduced in 21 States including Andhra Pradesh and 1 UT for direct payment of wages into workers account. The State Governments/UTs have been advised to get the registered households verified through Panchayat functionaries to ensure correctness in the database of the programme. During the current FY 2017-18, an amount of Rs.2186.76 crore has been released to Andhra Pradesh State towards wages through NeFMS.

(d) & (e): Kitchen shed as a standalone activity is not permissible under MGNREGA.
